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ENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A. No.524 of 2009

Udaya Nath Mohapatra ....Applicant

-Versus-

Union of India & Others. .... Respondents

For the Applicant: M/s.B.B.Patnaik, S.K.Routra, Counsel

For the Respondents: Mr.S.Barik, ASC

(For details refers the cause title of the OA]

Order dated the 22<sup>nd</sup> March, 2011.

C O R A M

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

A N D

THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

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The prayer of the Applicant is to direct the Respondents to regularize his ad-hoc/officiating period of service from 28-09-2001 to 31-12-2004 to HSG I, to direct the Respondents to refix his pay and pension and pay him the differential amount accordingly. Respondents in paragraph 14 of their counter have stated that as per the instructions No.ST/25-3/HSG-1/2005-06 dated 02-12-2009, action has already been initiated to regularize the officiating period of service of the applicant in HSG I cadre from 28-09-2001 to 31-12-2004 and to revise the pay and pension of the applicant accordingly. During the hearing, Learned ASC appearing for the Respondents seeks reasonable time to pass necessary orders in the

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above context. Hence, having heard Learned Counsel for both sides, this OA is disposed of with direction to the Respondents to comply with the undertaking furnished in their counter, in all respect, within a period of sixty days from the date of receipt of copy of this order. No costs.

  
(A.K.PATNAIK)  
Member (Judicial)

  
(C.R.MOHAPATRA)  
Member (Admn.)